The Assam Tribal Development Authority (Amendment) Act, 2005

Act 22 of 2005

Keyword(s):
Tribal Development, Reserved Seat
ASSAM ACT NO. XXII OF 2005
(Received the assent of the Governor on 8th May, 2005)

THE ASSAM TRIBAL DEVELOPMENT AUTHORITY
(AMENDMENT) ACT, 2005

AN ACT

further to amend the Assam Tribal Development Authority Act, 1983.

Whereas it is expedient further to amend the Assam Act XI of 1983, which came into force on the 1st day of May, 1983, in order to meet the changing conditions of the area and to meet the needs of the people living in the area:

Be it enacted by the Legislature of Assam in the Fifty-sixth Year of the Republic of India as follows:

Short title
1. (1) This Act may be called the Assam Tribal Development Authority (Amendment) Act, 2005.

(2) It shall have the same extent as the principal Act.

(3) It shall come into force at once.

Amendment of the preamble
2. In the principal Act, in the Preamble, in between the words "tribal areas" and "of the State", the words "outside the Bodoland Territorial Area District and other Autonomous Council Areas" shall be inserted.

Amendment of section 4
3. In the principal Act, in section 4, in the existing clause (d), the following shall be substituted, namely:

(d) 2. (Two) President of Zilla Parishad elected against the reserved seat for Tribal; 2. (Two) Social Worker of the Tribal community to be nominated by the Government out of which one should be woman.

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.

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